

<i>Year</i>	<i>Export Target in Crore Rs.</i>
1	2
1990-91	3400
1991-92	3725
1992-93	4675
1993-94	5350
1994-95	6450

(b) India's export of engineering items to the different world markets has been steadily going up over the years reaching Rs. 2350 crores in 1989-90. However, the share of Indian engineering export in total world engineering exports is low and stands at about 0.11% at present.

(c) The export of engineering items and the import of engineering items during 1985-86 to 1989-90 were as follows:—

(In crore Rs.)

<i>Year</i>	<i>Export</i>	<i>Import</i>
1	2	3
1985-86	979	4285
1986-87	1044	5467
1987-88	1105	6566
1988-89	1589	6939
1989-90	2350	7251

(d) No, Sir.

Survey for Assessing Domestic Demand of Mild Steel

1581. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any survey has been conducted to assess the domestic demand of mild steel for the next five years;

(b) whether and plan has been evolved to meet the domestic demand for mild steel without importing; and

(c) if so, the details thereof?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW

& JUSTICE (SHRI DINESH GOSWAMY): (a) to (c) The VIII Plan Working Group has estimated the demand of all types of mild steel to be about 22.0 million tonnes by the end of the VIII Plan (1994-95). Private Sector is being encouraged to increase production of steel; SAIL Plants are being modernised to increase their production and productivity. Some imports will still be necessary with these efforts.

National Judicial Commission

1582. SHRI KUSUMA KRISHNA MURTHY:

SHRI INDRAJIT GUPTA:

SHRI PRAKASH KOKO BRAHMBHATT:

PROF. K.V. THOMAS:

SHRI B.N. REDDY:

SHRI EDUARDO FALEIRO:

SHRI BANWARILAL PUROHIT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware of the reservations expressed by the Chief Justice of India in regard to the setting up of the National Judicial Commission; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) The Government have introduced the Constitution (Sixty Seventh Amendment) Bill, 1990 in the Lok Sabha on 18-5-90 regarding the setting up of a National Judicial Commission for appointment of Judges of the High Courts and the Supreme Court and for transfer of Judges of the High Courts. Earlier, the Chief Justice of India had expressed certain reservations about the proposed National Judicial Commission. He has now intimated that

the Conference of Chief Justices convened by him on 31st August and 1st September, 1990 will also consider the matter of appointment of Judges, and has requested the Government to await the views of the Chief Justices' Conference on the proposed Commission.

The request of the Chief Justice of India is receiving the attention of the Government.

[*Translation*]

Poor Reception of Doordarshan in Khandwa, M.P.

1583. SHRI AMRATLAL VALLABHDAS TARWALA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Doordarshan programmes cannot be viewed clearly in Khandwa, (M.P.); and

(b) if so, the reasons thereof and the steps being taken to remove these defects and the time by which these are likely to be removed?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir. The low power TV transmitter at Khandwa is reported to be functioning normally and is providing satisfactory service within its service area.

(b) Does not arise.

[*English*]

Waiver of Agricultural loans in Mizoram

1584. DR. C. SILVERA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have decided to waive agricultural loans up to Rs. 10,000/-;

(b) if so, the number of persons in Mizoram who are eligible for debt relief under the above scheme, district-wise;

(c) whether Government will bear the total amount involved in waiver of such loans granted to people of Mizoram since Mizoram is a non-industrial State and formed as a special category State; and

(d) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d) The Agricultural and Rural Debt Relief (ARDR) Scheme, 1990 formulated by Government of India provides for debt relief to the extent of Rs. 10,000/- to eligible borrowers from public sector banks and regional rural banks. The State Governments including Mizoram have been advised by Central Government to formulate a similar scheme in respect of cooperative banks.

The scheme is uniformly applicable to whole of India, and as such, the question of categorising the States according to their status of development, industrially or otherwise, does not arise. While the burden of debt relief to be provided under the scheme by public sector banks and regional rural banks will be borne by the Central Government, that in respect of cooperative sector will be shared equally by the Central and State Governments. The exact number of beneficiaries and quantum of relief provided under the Scheme will be known only at the final stage of implementation of the Scheme.

[*Translation*]

Loans Advanced by State Bank of India to industrial units

1585. SHRI HARISH RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the total amount of loans advanced by the State Bank of India to